

COURT-I

**BEFORE THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

**Appeal No. 140 of 2016 &
IA No. 307 of 2016**

Dated: 12th August, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:

**M/s Ramayana Ispat Pvt. Ltd. ...Appellant(s)
Versus
Rajasthan Vidyut Prasaran Nigam Ltd. & Ors. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Manu Seshadri
Mr. Sandeep Rajpurohit

Counsel for the Respondent(s) : Mr. Pradeep Misra
Mr. Manoj Kr. Sharma for R.1

Ms. Poorva Saigal
Mr. Shubham Arya for R.2

Mr. Rajkumar Mehta
Mr. Abhishek Upadhyay
Ms. Himanshi Andley for R-3

ORDER

Admit. Issue notice. Mr. Manoj Kr. Sharma takes notice on behalf of Respondent No.1, Ms. Poorva Saigal takes notice on behalf of Respondent No.2 and Mr. R.K. Mehta takes notice on behalf of Respondent No.3 and they seek four weeks time to file

reply. Notice be issued to the other respondents returnable on 20.10.2016. Dasti in addition is permitted.

List the matter on **20.10.2016**. Learned counsel for the respondents may file reply on or before 09.09.2016 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 23.09.2016 after serving copy on the other side.

(I.J. Kapoor)
Technical Member
Ts/vg

(Justice Ranjana P. Desai)
Chairperson